(c) if the reply to part (b_j) above be in the negative the reasons thereof?

THE MINISTER OF INDUSTRIAL DE-VELOPMENT (SHRI MOINUL HAQUE CHOUDHURY); (a) to (c) A statement is laid on the Table of the House.

STATEMENT

(a) to (c) All the districts of West Bengal excepting Calcutta, Howrah and 24 Parganas, have been declared as 'backward' purposes, of concessional finance from financial institutions for starting industries of these, Purulia districts is, in addition, eligible for the 10% Central investment subsidy. In so far as the industries covered by the Industries (Development & Regulation) Act. 1951 are concerned, 18 applications have been received from 1-1-72 to 30-4-72 for locating various industries such as iron and steel items, electrical irem chemicals item, flour mill, etc. in the lackward areas of the State. Of these, one application falls out side the purview of the Industrics (Development and Regulation) Act the rest are being processed. A number of units have come up in the medium and small sectors in the various backward areas of the State.

Consideration of industrial licence applications necessitates fairly detialed examination of various aspects of the proposals and the disposal of a particular application is often delayed due to various factors. In some cases the applications do not provide all the necessary particulars and additional information has to be obtained

In certain other cases policy decisions on the industry as a whole have to be arrived at. It is difficult to indicate precisely the time by which the pending applications will be disposed of. However, Government are conscious of the need for expeditious disposal of all licence applications and it is being sought to ensure that, as far as possible, decisions on licence applications are taken as early as possible.

बसई काजी डाकखाना, अलीगढ़

*252. श्री सूरज प्रताद: क्या संचार मत्री यह बताने की कृपा करेगे कि:

(क) अलीगढ़ जिले में बसई काजी डाकखाने के अन्तर्गत आने वाले ग्रामों के निवासियों में उक्त डाकखाने में काम करने वाले पोस्टमैनों द्वारा डाक विलम्ब से दिये जाने के संबंध में पोस्टमास्टर जनरल लखनऊ, उत्तर प्रदेश को पिछले एक वर्ष के दौरान कितनी शिकायतें प्राप्त हुई ;

- (ख) क्या यह सच है कि इस क्षेत्र के लोका नगला ग्राम में पत्रो का वितरण अभी भी उनके प्राप्त होने के नौ से दस दिन बाद किया जाता है : और
- (ग) यदि हां, तो इस संबंध में सरकार क्या कदम उठाने का विचार रखती है ?

†[Basai Qazi Post Office, Aligarii

- *252. SHRI SURAJ PRASAD: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the number of complaints received by the Postmaster General Lucknow, U. P., during the last one year from the residents of the villages falling order the Basai Qazi Post Office in Aligath District regarding delay in delivery of postal mails by the postmen working in the post office;
- (b) whether it is a fact that the postal letters of Loka Nagla Village of this area are still delivered after 9 to 10 days of their receipt; and
- (c) if so, what steps. Government propose to take in this regard?]

संचार मन्त्री (श्री एव० एन० बहुगुणा): (क) ऐसी कोई शिकायत नहीं मिली।

- (ख) जी नहीं।
- (ग) प्रश्न ही नही उठता।

†[THE MINISTER OF COMMUNI-CATIONS (SHRI H. N. BAHUGUNA) : (a) None.

- (b) No, Su.
- (c) Does not arise.]

मूर्तियों की चोरी

*253. श्री जगदम्बी प्रताद यादव : श्री ना० कृ० शेजवलकर : श्री मान सिंह वर्मा :

क्या गृह मंत्री यह बताने की कृपा करेगे किः

- (क) गत तीन वर्षों के दौरान देश में कितनी
- ‡ [] English translation.

पुरानी मूर्तियां ग्रामो, मंदिरों तथा अन्य स्थानों से चोरी गई और विदेशों को भेजी गई; और

(ख) क्या सरकार ने इन चोरियों के मुख्य कारणों का पता लगाने का प्रयास किया है, और तस्करी करने वाले ऐसे लोगों को पकड़ने और ऐसी गतिविधियों में विदेशों के हाथ को रोकने के लिए अब तक क्या कदम उठाये गये है और इस सम्बन्ध में कहां तक सफलता मिली है?

†[IHLTT OF IDOLS

*253 SHRI J P. YADAV: SURI N.K. SHEJWALKAR: SHRI MAN SINGH VARMA:

Will the Minister of HOMI AFFAIRS be pleased to state:

- (a) the number of antique idols which were stolen from the villages temples and other places in the country during the last three years and sent abroad; and
- (b) whether Government have used to find out the main reasons behind these thefts and what steps have been taken so far to round up such sinugglers as d to prevent the induleence of foreign countries in such activities and how far success has been achieved in this regard?]

गृह मन्त्रालय में राज्य मंत्री (श्री के० सी० पन्त): (क) 1969, 1970 तथा 1971 के वर्षों में मूर्तिकला की क्रमशः 601, 675 तथा 906 कलाकृतिया चोरी होने की सूचना है। हमारे पास इस बात की कोई निश्चित सूचना नही है कि इनमें से कितनी विदेशों को तस्करी की गई।

(ख) इन मूर्तियो इत्यादि की चीरी के पीछे मुख्य कारण पुरानी वस्तुओं के व्यापारियो तथा उनके एजेन्टो द्वारा आर्थिक लाभ की प्रत्याशा है। अन्तर्राष्ट्रीय गिरोहों का इसमें अन्तर्गस्त होना ध्यान में नहीं आया है। ऐभी चोरियो तथा तस्करी को रोकने के लिए विभिन्न प्राधिकारियो द्वारा किए गए कुछ उपायो का उल्लेख सदन के पटल पर रखें गए विवरण में किया गया है।

विवरण

चोरियों तथा तस्करी को रोकने के लिए विभिन्न प्राधिकारियों द्वारा किये गये उपाय

- सभी कलाकृतियों के निर्यात पर प्रतिबन्ध लगा दिया है।
- 2. कला के अनैतिक व्यापारियों के घृणित कार्यों पर नियन्त्रण को कड़ा करने के उद्देश्य से इस विषय पर एक विस्तृत विधान "प्राचीन वस्तुए तथा कला निधि विधेयक 1972" जिक्षा मत्रालय द्वारा तैयार किया गया है। इसका अभिप्राय प्राचीन वस्तुओं के व्यापार को नियमित करना, मूल्यवान सांस्कृतिक सम्पत्तियों से संविधित तस्करी तथा धोखाधड़ी के कार्यों को रोकना है?
- 3. केन्द्रीय जांच ब्यूरो ने इस श्रेणी के मामलो मे अन्तर्ग्रस्त अपराधो, अपराधियों तथा सम्पत्ति का केन्द्रीय रिकार्ड रखना शुरू कर दिया है।
- 4. सीमा-शुल्क प्राधिकारियो के प्रयोग के लिए सभी विदेशी कलाकृति के व्यापारियो तथा सग्रहकर्ताओं की एक सूची संकलित करने के लिए महासचिव, आई० सी० पी० ओ०, इन्टरपोल, पेरिस की महायता मांगी गई है।
- 5. सग्रहालयो, महत्वपूर्ण मन्दिरो तथा पुरा-तत्व-अभिरुचि के स्थानो मे सुरक्षात्मक उपायो को भी कड़ा कर दिया गया है।
- केन्द्रीय सरक्षण प्राप्त स्मारको में रक्षा-प्रेक्षा कर्मचारियो की सख्या बढा दी गई है।
- 7. भारतीय पुरातत्व सर्वेक्षण के अधीन चुने हुए सम्रहालयो तथा स्मारको मे पुलिस गार्डी की व्यवस्था के लिए राज्य सरकारों से अनुरोध किया गया है।
- 8. ज्यों ही चोरी के मामलो का पता लगता है, चुराई गई प्राचीन वस्तुओं की देश से बाहर तस्करी पर नजर रखने के लिए, मुख्य बन्दरगाहो पर सीमा शुक्क प्राधिकारियो तथा निर्यात सलाह-कार समितियों को भी सूचना दी जाती है।

^{†[]} English translation.

- 9. केन्द्रीय-संरक्षण प्राप्त स्मारकों में मूर्तियों के पूर्ण प्रलेखन के लिए भारत के सर्वेक्षण द्वारा एक प्रावस्थावार कार्यक्रम तैयार किया जा रहा है। प्रलेख से चुराई गई मूर्तियों की पहचान करना सुगम होगा तथा कला कृतियों की तस्करी को रोका जा सकेगा। इस प्रयोजन के लिए आवश्यक कर्मचारियों की स्वीकृति दे दी गई है।
- 10. सीमा-शुल्क कर्मचारियों को प्राचीन वस्तुओं की पहचान के लिए सेवाकालीन प्रशिक्षण देने का प्रस्ताव है तािक वे उन स्थानों पर जहां से उनकी भारत से बाहर तस्करी के प्रयत्न किये जाते हैं, पता लगा सकें। प्राचीन वस्तुओं की विदेशों को तस्करी को रोकने के लिए सीमा-शुल्क प्राधिकारियों की सहायता के लिए महत्वपूर्ण हवाई अड्डों तथा बन्दरगाहों पर नियुक्त करने के लिए भारतीय पुरातत्व सर्वेक्षण की संख्या पर उप अधीक्षण पुरातत्ववेत्ताओं के छः पद स्वीकृत किये गये हैं।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) 601, 675 and 906 pieces of sculpture are reported to have been stolen during the years 1969, 1970 and 1971 respectively. We have no definite indication how many of these might have been smuggled abroad.

(b) The main reason behind thefts of the idols etc. is the hope of monetary gain by the dealers in anteques and their agents. Involvement of international gangs has not come to notice. Some of the steps taken by various authorities for prevention of thefts and smuggling are mentioned in a statement laid on the Table of the House.

STATEMENT

Steps taken by various authorities for prevention of the fts and smuggling

- 1. Export of all works of art has been restricted.
- 2. With a view to tightening up the control over the nefarious activities of unscrupulous art dealers, a comprehensive lagislation on the subject "The antiquities and the Art Treasure Bill 1972" has been drafted by the Ministry of Education. It seeks to regulate the trade in antiquities and prevent smuggling and fraudu-

.

lant dealings pertaining to the precious cultural properties.

- 3. The CBI has commenced the maintenance of the central record of crimes, criminals and property involved in cases of this category.
- 4. The assistance of the Secretary-General ICPO, Interpol, Paris has been sought to compile a list of all foreign dealers and collectors of art objects for use by the custom authorities.
- 5. Security measures at the museums, important temples and places of archaeological interest have also been tightened.
- 6. Watch and Ward staff of centrally protected monuments has been strengthened.
- 7. State Governments have been requested to provide police guards at selected museums and monuments under the Archaeological Survey of India.
- 8. As soon as cases of thefts are detected, intimation is also sent to the Export Advisory Committees and Customs authorities at major ports to watch out for the stolen antiques being smuggled out of the country.
- 9. In order to have complete documentation of sculptures at centrally protected monuments a phased programme is being drawn up by the Survey of India. Documentation will facilitate the identification of stolen sculptures and will check smuggling of art objects. Necessary staff has been sanctioned for this purpose.
- 10. It is proposed to give in service training to customs staff for identifying antiques, so that they may be able to detect where efforts are made to smuggle them out of India. Six posts of Deputy Superintending Archaeologists have been sanctioned on the strength of the Archaeological Survey of India for being posted at important air and sea ports to help custom authorities in checking smuggling of antiques to foreign countries.]

INDUSTRIES IN WEST BENGAL

*254. SHRI SARDAR AMJAD ALI :
SHRI PRANAB KUMAR
MUKHERJEE :
SHRI K. B. CHETTRI :
DR. R. K. CHAKRABARTI :

Will the Minister of INDUSTRIAL DEVE-LOPMENT be pleased to state:

(a) whether in view of the changed political atmosphere in the State of West Bengal,

44